

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

OA No. 131/2023/EZ

Debi Prasad Banerjee

... Applicant

Versus

Ministry Of Forest, Environment and Climate Change & Ors.

... Respondents

**Affidavit in reply on behalf of Respondent No.9 (Simplex
Infrastructures Ltd) Chairman, Barasat Municipality, 24
Parganas North.**

I Ashish Basu, son of late Jagabandhu Basu, aged about 68 years, by faith - Hindu, by occupation - Service, working for gains at Simplex Infrastructures Limited, having its registered office at Simplex House, 27, Shakespeare Sarani, Kolkata -700017, do hereby solemnly affirm and declare as follows:



For Simplex Infrastructures Limited
Ashish Basu
Ashish Basu
Executive Director

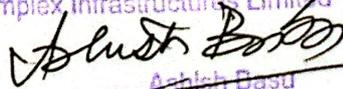
1. I am the authorised representative of Simplex Infrastructures Limited vide Power of attorney dated 22nd September 2023. I am competent and am fully conversant with the facts and circumstances of the case as such I am duly authorised to sign and affirm this Affidavit for and on behalf of the Respondent No. 9. I have read and understood the OA No. 131/2023/EZ and I am making this affidavit on behalf of the Respondent No. 9.

2. At the outset, I say that the application along with the affidavit filed on 04.01.2024, by the Barasat Municipality has been handed over to the Respondent No. 9 and I have read the contents of the Original Application (in short to be referred as ('Application') under reply and I say that the contents therein to the extent they are inconsistent with the submissions made hereinafter in this affidavit are incorrect and as such denied. Unless any averment or contention is specifically admitted or traversed, the same maybe treated as denied.

3. That the present Original Application has been filed by the applicant making baseless allegations against the Respondent No. 9 and more particularly against the answering Respondent.



For Simplex Infrastructures Limited


Ashish Dasu
Executive Director

4. It is submitted that the allegations pertaining to environmental degradation, unhygienic situation, sanitation problems are completely wrong, incorrect and misleading. It is humbly submitted that all the construction works are being carried out by the Answering Respondent strictly in accordance with the Rules and Guidelines of the Barasat Municipality.
5. That the instant Application is bereft of any merit and the same has been filed by the applicant for gaining cheap publicity and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal. It is humbly submitted that filing of frivolous Application before this Hon'ble Tribunal not only consumes the precious judicial time of this Hon'ble Tribunal but also hampers the construction work of a Medical College being carried out by the Answering Respondent for the good of public at large. That the Answering Respondent has always given the environment, ecology, sanitation and cleanliness as top priority and as such has taken several steps and further continuously taking steps in the line with Municipality Rules as more environment friendly, dust free and clean area. That the site is located within the Barasat Medical College and Hospital at Jessor Road, P.O and P.S Barasat, North 24 Parganas, Pin code 700124. The work is undertaken for construction of G+9 storied buildings within the premises by M/S Simplex Infrastructures Limited.

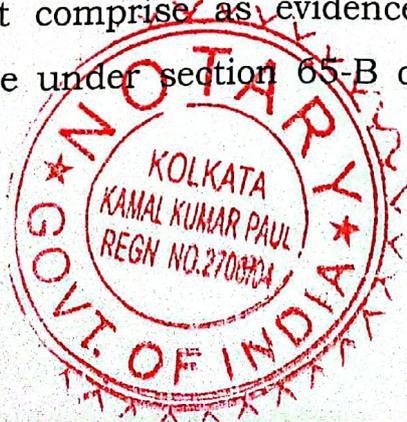


For Simplex Infrastructures Limited

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Ashish Basu
Executive Director

6. That the purported application made under section 14 & 15 read with 18 of National Green Tribunal Act, 2010 (hereinafter referred to as 'the Act'), is beyond the scheme and purpose of the act as no substantial question relating to environment is set out in the application by the applicant, the relief's sought are not in accordance with section 15 of the Act. The applicants have failed to specify any actual environment harm or damage in its application or through the evidence.
7. That the purported application made under section 14 & 15 read with 18 of National Green Tribunal Act, 2010, is beyond the scheme and purpose of the act as no substantial question relating to environment is set out in the entire application by the applicants and no action is shown to cause environment pollution or damage.
8. That the purported application and accusations made therein against the Respondent No.9 is bereft of any cause, facts and evidence. No particular/ specific harm or damage is shown to have been caused to the environment. The Annexure is the only evidence in the form of photographs are neither date stamped, nor place marked and therefore does not comprise as evidence under the law. That no certificate under section 65-B of the Indian Evidence Act,



For Simplex Infrastructures Limited


Ashish Basu
Executive Director

1872 submitted by the applicant along with the application does not satisfy the conditions in relation to the information and computer in question and therefore are not admissible in the said proceedings as evidence. The applicant has failed to provide any information that the activities of the Respondent No. 9 have caused death or damage to the tree or the environment. The application is bereft of any particulars.

9. The prayer made by the applicant in the purported application is beyond the scope and scheme of section 15 of the National Green Tribunal Act, 2010 wherein the act provides:

15. Relief, compensation and restitution.—

(1) The Tribunal may, by an order, provide,—

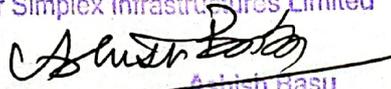
(a) Relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance);

(b) For restitution of property damaged;

(c) For restitution of the environment for such area or areas, as the Tribunal may think fit.



For Simplex Infrastructures Limited

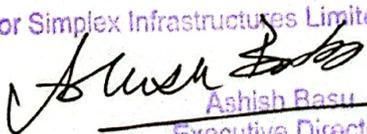

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10. It is evident from the prayer and pleading of the applicant that there is no victims of pollution, and no environmental damage has been caused, therefore, no restitution of environment or property or area has been prayed for. Thus, the prayer made in the application is malafide and motivated, contradictory to the purpose of the act and not made in the interest of the environment or public.

11. That the Applicant has wrongly averred in the Application that the Respondent No. 9 is dumping waste behind the house of the Applicant and the same is very unhygienic causing serious sanitation problem due to the construction work, possibly for misleading this Hon'ble Tribunal by creating an impression that the act of the Answering Respondent is not nature friendly. It is pertinent to mention that during different phases of the construction work, temporary toilets have been set up at various locations within the premises from time to time for the labourers, working in the project.

12. It is humbly submitted by the Answering Respondent that although environment and ecology is important for human existence however development work is also equally important as such any development work ought not to be hampered on trivial environment issues if the Answering



For Simplex Infrastructures Limited

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Respondent has substantially complied with the existing norms.

13. It is submitted by the Answering Respondent that this Hon'ble Tribunal ought not to permit the person with vested interest to use National Green Tribunal Act, 2010, as tool for the ulterior purposes.
14. The Answering Respondent states that the Applicant is a resident of 46/8 Bidhan Park, R.H.E Banamalipur, Barasat, Kolkata 700124, i.e., adjacent to the Medical College premises. As such any construction works whatsoever would have a direct impact on him. However, on the basis of enquiry conducted by the Barasat Municipality a notice was issued to the Answering Respondent to take an initiative to clean and demolish the labour toilet area and discharge of slush. It was also found by the committee members that the place is '**moderately clean**' and directions were issued upon the executing agency to be complied within 7 days. Immediately by a letter dated 18.10.2023 the Answering Respondent intimated that they have complied with the memo issued by the Municipality.
15. The Answering Respondent has always taken initiatives from time to time to keep the environment clean and habitable.



For Simplex Infrastructures Limited

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16. That saves and accepts those which are specifically admitted herein, all the facts, contentions, figures and allegations are deemed to be categorically denied, disputed and traversed by the Answering Respondent.
17. That the statements, contentions and averments made in paragraph no. 1 and 2 of the Application are all matters of record.
18. That the statement, contention and averment made in paragraph no. 3 are denied and disputed. It is vehemently denied and disputed that the construction works of Medical College behind the residence of applicant have caused any severe environmental degradation and unhygienic situation. It is denied that the construction work of Medical College impacted the protection of the right to live in a Clean Environment under Article 21 and Article 51A of the Constitution of India, 1950. The Answering Respondent also states that this application under section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010 has no basis. As no damage has been caused to the applicant or to the owner of the property as per the Act of 2010. Some of the photographs annexed by the applicant were taken while the construction was going full-fledged. The photographs are also misleading to create an impression that the Respondent No. 9 has caused



For Simplex Infrastructures Limited

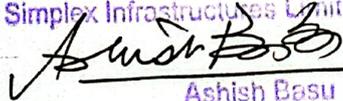
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Ashish Basu
Executive Director

environmental damage. On the contrary the Respondent No.9 states that the applicant is touting abusing the judicial process for personal vendetta against the Respondents as the construction of Medical College will impede his access to fresh air and disrupt airflow in his vicinity.

19. That the statement, contention and averment made in paragraph no. 4 are denied and disputed. It is vehemently denied and disputed that the construction of Barasat Medical College Building commenced in the year 2022, all the workers during the construction, numbering 9-50, were dumping waste behind the house of the applicant. It is denied that the entire human waste was collected in an open hole and dug beside the boundary of the house causing serious threat for the applicant to reside at his house. Further, the Respondent No. 9 states that temporary labour toilets were built initially for the workers use but the same were relocated within the premises as the development of the area for proposed infrastructure/land scarping works were initiated by the Respondent No. 9, as per the proposed approved drawing.
20. That the statement, contention and averment made in paragraph no. 5 are denied and disputed. It is vehemently denied and disputed that the construction work of Medical



For Simplex Infrastructures Limited

Ashish Basu
Executive Director

College caused any foul smell emanating in the locality and did not create any unhygienic situation.

21. That the statement, contention and averment made in paragraph no. 6 are denied and disputed. It is vehemently denied and disputed that no human and other solid waste materials were dumped beside the house of the applicant for which the environment of the surrounding area was severely polluted, it is denied that during the commencement of rainy season the hole full of human waste overflows and the dirty water goes inside the house of the applicant and that the local people have developed breathing problems due to the bad smell of human waste and became the source of mosquito and mosquito breeding and spreading various types of discases/dengue. The Respondent No. 9, further states that the contention in this paragraph is concocted, wrong, incorrect, misconceived and misleading. The Respondent demands strict evidence or proof thereof.
22. That the statement, contention and averment made in paragraph no. 7 are denied and disputed. It is vehemently denied that stagnancy of waste water in the applicant's house has become a place for mosquito breeding and various diseases. The Respondent No.9 states that no evidence has been filed by the applicant substantiating the



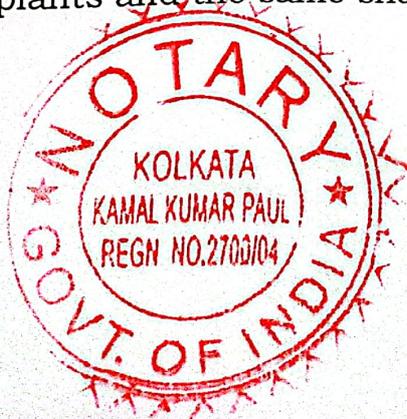
For Simplex Infrastructures Limited

Ashish Basu

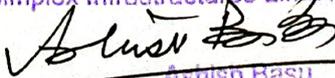
Ashish Basu
Executive Director

allegations. No complaint whatsoever has been reported by any other owners in the locality except for him.

23. That the statement, contention and averment made in paragraph no. 8 are denied and disputed. It is vehemently denied that the son of the applicant was infected by Dengue virus which has been caused due to the construction site of Respondent No. 9. It is also pertinent to mention that nobody in the locality was infected of Dengue virus except the applicant's son and also the applicant has nowhere in the application filed any documentary proof in support of his contention nor any medical documents of his son.
24. That the statement, contention and averment made in paragraph no. 9 are denied and disputed. It is vehemently denied that there is no stagnant dirty water, full of human waste, which is degrading the quality of surface water around and which might sip through the soil to pollute the underground water which is the only source of drinking water to the local people. It is also denied that due to the hazardous chemical of human waste, vegetation of the surrounding area is also critically affected and many trees and plants have been damaged. The Respondent No.9 also states that construction work, heavy machinery can damage trees and plants and the same shall be restored and planted



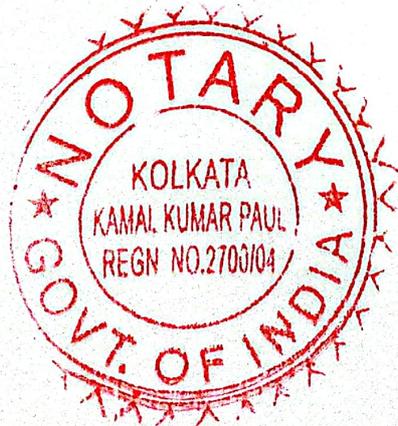
For Simplex Infrastructures Limited


Ashish Basu
Executive Director

when the construction will be over for environment as well as for beautification in the site.

25. That the statement, contention and averment made in paragraph no. 10 are denied and disputed. It is vehemently denied and disputed that the workers have now started spreading bleaching powder but most unfortunately the situation has not improved since then. The Respondent No.9, states that, they had also demolished temporary toilets and constructed new temporary labour toilets at a relocated area, initiated ground levelling after demolition, removed the bushes and taken other steps for the ease of the applicant.

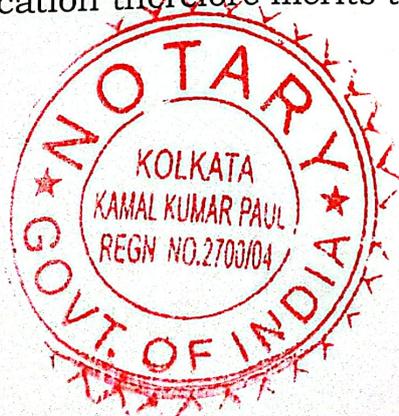
26. That the statement, contention and averment made in paragraph no. 11 are denied and disputed. It is vehemently denied and disputed that the Barasat Hospital was informed and it did not take any positive steps, though the Respondent No. 9, have taken necessary steps and all the prior and post precautions, during the construction, for ease of the people residing around the vicinity of the construction site, right after which the applicant started putting allegations just to gain monetary benefit from the Respondent No.9.



For Simplex Infrastructures Limited

Ashish Basu
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27. The statement, contention and averment made in paragraph no. 12 and 13 of Application, the Respondent No.9 does not have knowledge about the same as such the Applicant is under obligation to prove the same on evidence.
28. That the statement, contention and averment made in paragraph no. 14 are denied and disputed. It is reiterated that the allegation made in these paragraphs are without any merit or evidence. In fact, every activity was carried on in a very transparent manner under the care, control and supervision of the concerned authorities. The applicant is only victimizing themselves for self-serving interest. It is submitted that no case of environmental pollution has been made out by the applicant except unsubstantiated and bald allegations against the Respondent No.9. No victims of environment pollution has been highlighted, there is absolutely no particular/ specific harm or damage shown to have been caused to the environment.
29. The contents of paragraphs I to VIII of the grounds in the application under reply are beyond the knowledge and concern of the answering Respondent therefore merit no reply. The application has no merit and the reliefs sought herein are not maintainable under the scheme of the Act. The application therefore merits to be dismissed.



For Simplex Infrastructures Limited

Ashtish Basu
Ashtish Basu
Executive Director

PRAYER:

In view of the aforesaid facts and circumstances, it is respectfully prayed that this Hon'ble Tribunal that:

- a) May please to dismiss the application.
- b) Order of costs in favour of the Respondent No.9.
- c) Pass any other order or orders as your Honour may deem fit and proper for the ends of justice.

And for this Act of kindness your humble applicant shall ever pray.

For Simplex Infrastructures Limited


Ashish Bhat
Executive Director

Respondent No.9.



AFFIDAVIT

I, Ashish Basu, son of late Jagabandhu Basu, aged about 68 years, by faith - Hindu, by occupation - Service, working for gains at Simplex Infrastructures Limited, having its registered office at Simplex House, 27, Shakespeare Sarani, Kolkata - 700017 do hereby solemnly affirm and say as follows :

1. That I am Executive Director and authorised signatory of Simplex Infrastructures Limited and I am well conversant with the fact and circumstance of the case.
2. That the statements made in above paragraphs are true to my knowledge and belief.

Identified by me
Ashish Basu
 (Advocate)

Ashish Basu

DEPONENT



Solemnly Affirmed & Declared Before
 the ID Identification of L.A. Advocate

Kamal Kumar Paul
 KAMAL KUMAR PAUL, NOTARY,
 Govt of India Regn No-2700/04

16.04.24

16 APR 2024

Sl. No. 12/23

Padma Das
Notary, Govt. of India
Kolkata

Professional Address :
C.M.M's Court Compound
2 & 3, Bankshall Street,
Kolkata - 700 001

Notarial Certificate

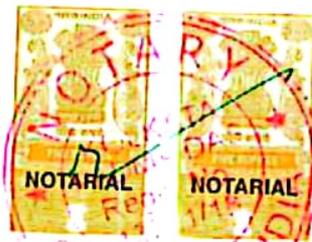
(Pursuant to Section 8 of The Notaries act, 1952)

TO ALL TO WHOM THESE PRESENTS shall come, I, Padma Das dully authorised by the Central Government to practice as a NOTARY, do hereby verify, authenticate, Certify, attest as under the execution of the instrument annexed here to collectively marked "A" on its being executed, admitted and identified by the respective signatories as to the matters contained therein, presented before me. According to that this is to certify, authenticate and attest that the annexed instrument "A" is the

*This Power of Attorney is executed by
Ms Simpta Das a. K. at
27. S. P. Sarani, 201-17 &
as stated in*

PRIMA FACIE the annexed instrument "A" appears to be in the USUAL procedure to serve and avail as needs or occasions shall or may require for the same.

IN FAITH AND TESTIMONY
WHEREOF being required of a
NOTARY, I, the said notary do
hereunder subscribe my hand and
affix my seal of office at Calcutta
on this the.....day of.....
in the year of Christ.....
in the year of Christ.....



Notarial Stamp

22/09/23

Padma Das
Notary, Govt. of India
Regd. No. 13771/18
C.M.M's Court Compound
2 & 3, Bankshall Street,
Kolkata - 700 001
M- 9836464931



3 SEP 2023



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AN 857742

POWER OF ATTORNEY

KNOW ALL MEN BY THESE PRESENTS THAT M/s. Simplex Infrastructures Limited, having registered office at Simplex House, 27, Shakespeare Sarani, Kolkata - 700017 (hereinafter called 'the Company') do hereby constitute, appoint and authorize Mr. Ashish Basu, who is presently employed with us and holding the position of Executive Director as our Attorney and to do all or any of the acts and things hereinafter mentioned, that is to say:

- to appear before Hon'ble Supreme Court, High Court(s) and/or District Court(s) and any other Court(s), Police Authority and other statutory authority(ies) and to sign declaration(s), First Information Report, Application Form(s), Vakalatnama(s), affirmation of petition(s), Appeal(s), Objection(s), Application(s), Affidavit(s), and other papers and writing and to appoint Advocate(s), Counsel(s), on behalf of the Company and to sign the said documents and submit/ file the same with concerned authority(ies) through Pan India basis.

AND the Company hereby agrees to ratify and confirm all and whatsoever said attorney shall do or cause to be done lawfully by virtue of this Power of Attorney. The signature of Mr. Ashish Basu is attested below.

PADMA BASU
NOTARY
Reg. No. 13771/15
C.A.M. Court
Kolkata - 700015

Ashish Basu

23 SEP 2023

146554

S.L. No.....Sold To.....

14 AUG 2023

Rs.....Addr.....

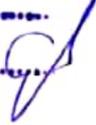
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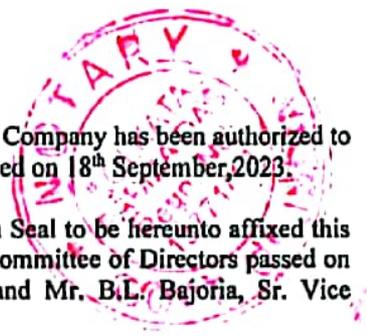
(Govt.) LICENSED STAMP VENDOR
11A, Mirza Galib Street, Kol-87

SIMPLEX INFRASTRUCTURES LIMITED
SIMPLEX HO JSE
27, Shakespeare Sarani
Kolkata-700 017

.....
Recie Date.....Sign.....

14 AUG 2023

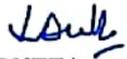


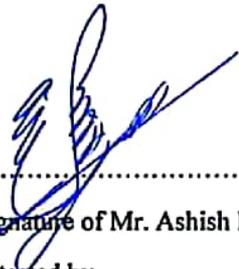


We hereby confirm that Mr. S. Dutta, Whole-time Director of the Company has been authorized to issue this POA vide resolution of the Committee of Directors passed on 18th September, 2023.

IN WITNESS WHEREOF the company has caused its Common Seal to be hereunto affixed this 22nd day of September, 2023 pursuant to the Resolution of the Committee of Directors passed on 18th September, 2023 by Mr. S. Dutta, Whole-time Director and Mr. B.L. Bajoria, Sr. Vice President and Company Secretary.

For SIMPLEX INFRASTRUCTURES LIMITED


S. DUTTA
WHOLE-TIME DIRECTOR


.....
Signature of Mr. Ashish Basu
Attested by

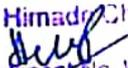

S. DUTTA
WHOLE-TIME DIRECTOR

The Common Seal of Simplex Infrastructures Limited was affixed hereunto pursuant to the Resolution of the Committee of Directors passed in that behalf on 18th September, 2023 by Mr. S. Dutta, Whole-time Director and Mr. B.L. Bajoria, Sr. Vice President and Company Secretary.

For SIMPLEX INFRASTRUCTURES LIMITED


S. DUTTA
WHOLE-TIME DIRECTOR


B.L. BAJORIA
SR. VICE PRESIDENT &
COMPANY SECRETARY

Identified by Me
Himadri Chakraborty
Advocate

Enrollment No. WB/154-A/199
C.M.Court kolkata

PADMA DAS
NOTARY
Regn. No. 13721-18
C.M.Court
Kolkata-700 001

ATTESTED SIGNATURE ONLY
BEFORE ME ON IDENTIFICATION


PADMA DAS
NOTARY

23 SEP 2023

INSTRUMENT "A" dated day of

23 SEP 2018

with

Notarial Certificate

Dated day of



In the matter of :

Notarial Certificate

Padma Das

NOTARY PUBLIC

Regd. No. 13771/18

C.M.M's Court Compound

2 & 3, Bankshall Street,

Kolkata - 700 001

Mob. : 9836464931





AN ISO 9001 : 2015
certified company

SIMPLEX INFRASTRUCTURES LIMITED

SITE OFFICE :

BARASAT DISTRICT HOSPITAL, NORTH 24 PARGANAS
BARASAT, KOLKATA - 700 124, W.B., PHONE : +91 33 2523-0129
E-mail : c3304@simplexinfra.com, Website : www.simplexinfra.com
CIN NO. L45209 WB 1924 PLC 004969

228

Ref : 012/C3304/WBMSC/CL/001/VOL-2/ 572

Dated : 18/10/2023

TO
EXECUTIVE OFFICER
BARASAT MUNICIPALITY
OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT
RISHI BAKMI CHANDRA CHATTERJEE ROAD
BARASAT, KOLKATA-124

Sub: Environment pollution and degradation caused due to construction of Medical college behind his residential house.

Ref: a) Municipality Memo no. 1305-BM/Law Cell NGT131/23/EZ/2023-2024 dated: 16/10/2023
b) Simplex letter no. 012/C3304/WBMSC/CL/VOL-2/571 dated : 17/10/2023
c) Municipality Memo no. 1315-BM/Law Cell NGT131/23/EZ/2023-2024 dated: 17/10/2023

Dear Sir,

In continuation to our above referred letter no. 571 against your memo no. 1305 and also your notice vide memo no. 1315 dated : 17/10/2023 , we would like inform you that as per the site instruction given by the inspection team our following action has been initiated from our end .

1. Toilet surrounding area cleaning works.
2. Removal of waste / slush from swears well clearing by mechanical means.
3. Leveling of toilet surrounding area by mechanical means.
4. Removal of bushes.

(Photo copies attached for your reference)

Further, we also inform you that relocation of temporary labour toilet activities already initiated from our end hopefully we may shift the same within the committed time.

Thanking you and assuring you of our best attention and services at all times.

Yours faithfully,

For SIMPLEX INFRASTRUCTURES LTD.

Authorised Signatory

Authorized Signatory

REGD. OFFICE : 'SIMPLEX HOUSE' 27, SHAKESPEARE SARANI, KOLKATA - 700 017, ☎ : (033) 2301-1600, FAX : (033) 2289-1468
ADM. OFFICE : 12/1, NELLIE SENGUPTA SARANI, KOLKATA - 700 087 ☎ : (033) 2252-7596 / 8371 / 8373 / 8374 / 9372, FAX : (033) 2252-7595
BRANCHES: TRADE WORLD, 'C' WING, C.S. NO. 448, 3RD FLOOR, LOWER PAREL DIVISION, SENAPATI BAPAT MARG, LOWER PAREL, MUMBAI - 400 013
☎ : (022) 4348-1900 • 'HEMKUNTH' 4TH FLOOR, 89, NEHRU PLACE, NEW DELHI - 110 019 ☎ : (011) 4944-4200, FAX : (011) 2648-5869
• HEAVITREE COMPLEX, 1ST FLOOR, UNIT-C, NEW DOOR NO. 47, SPURTANK ROAD, CHETPET, CHENNAI - 600 031 ☎ : (044) 4287-6129

PHOTOGRAPH'S SHOWING ACTION TAKEN FROM OUR END TO CLEAN THE TEMPORARY LABOUR TOILETS AS PER THE INSTRUCTION OF INSPECTION TEAM ON DATED: 17/10/2023

Pic-1



Pic-2



REMOVAL OF WASTE / SLUSH FROM SWEARS WELL CLEARING BY MECHANICAL MEANS.

Pic-3



Pic-4



For SIMPLEX INFRASTRUCTURES LTD.

Authorised Signatory



LEVELING OF TOILET SURROUNDING AREA BY MECHANICAL MEANS



REMOVAL OF BUSHES.

For SIMPLEX INFRASTRUCTURES LTD.

Barab Barab

Authorised Signatory



AN ISO 9001 : 2015
certified company

SIMPLEX INFRASTRUCTURES LIMITED

SITE OFFICE :

BARASAT DISTRICT HOSPITAL, NORTH 24 PARGANAS
BARASAT, KOLKATA - 700 124, W.B., PHONE : +91 33 2523-0129
E-mail : c3304@simplexinfra.com, Website : www.simplexinfra.com
CIN NO. L45209 WB 1924 PLC 004969

Ref : 012/C3304/WBMSC/CL/001/VOL-2/ 573

Dated : 31/10/2023

TO
EXECUTIVE OFFICER
BARASAT MUNICIPALITY
OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT
RISHI BAKMI CHANDRA CHATTERJEE ROAD
BARASAT, KOLKATA-124

Sub: Environment pollution and degradation caused due to construction of Medical college behind his residential house.

Ref: a) Municipality Memo no. 1305-BM/Law Cell NGT131/23/EZ/2023-2024 dated: 16/10/2023
b) Simplex letter no. 012/C3304/WBMSC/CL/VOL-2/571 dated : 17/10/2023
c) Municipality Memo no. 1315-BM/Law Cell NGT131/23/EZ/2023-2024 dated: 17/10/2023
d) Simplex letter no. 012/C3304/WBMSC/CL/VOL-2/572 dated : 18/10/2023

Dear Sir,

In continuation to our above referred letter no. 572 against your memo no. 1305 and memo notice no. 1315 dated: 17/10/2023, we would like to inform you that all the necessary compliance against your memo issued has been done from our end i.e . Demolition and leveling of temporary labour toilets area and shifted the same at reallocated area and also we have initiated to develop this area for proposed infrastructures / landscaping works as per our proposed approved drawing.

Photos of site development have been attached for your information.

Thanking you and assuring you of our best attention and services at all times.

Yours faithfully,

For SIMPLEX INFRASTRUCTURES LTD.

Authorised Signatory

Authorized Signatory

REGD. OFFICE : 'SIMPLEX HOUSE' 27, SHAKESPEARE SARANI, KOLKATA - 700 017, ☎ : (033) 2301-1600, FAX : (033) 2289-1468
ADM. OFFICE : 12/1, NELLIE SENGUPTA SARANI, KOLKATA - 700 087 ☎ : (033) 2252-7596 / 8371 / 8373 / 8374 / 9372, FAX : (033) 2252-7595
BRANCHES: TRADE WORLD, *C* WING, C.S. NO. 448, 3RD FLOOR, LOWER PAREL DIVISION, SENAPATI BAPAT MARG, LOWER PAREL, MUMBAI - 400 013
☎ : (022) 4348-1900 • *HEMKUNTH* 4TH FLOOR, 89, NEHRU PLACE, NEW DELHI - 110 019 ☎ : (011) 4944-4200, FAX : (011) 2646-5869
• HEAVITREE COMPLEX, 1ST FLOOR, UNIT-C, NEW DOOR NO. 47, SPURTANK ROAD, CHETPET, CHENNAI - 600 031 ☎ : (044) 4287-6129

SITE PHOTOS OF COMPLIANCE AGAINST YOUR MUNICIPALITY MEMO NO. 1315-BM/LAW CELL NGT131/23EZ/2023-2024 DATED : 17/10/2023 [BARASAT MEDICAL COLLEGE]

PIC-1 : DEMOLITION OF TEMPORAY TOILETS BY USING MECHANICAL MEANS.



PIC-2: GROUND LEVELING AFTER DEMOLITION BY USING MECHANICAL MEANS.



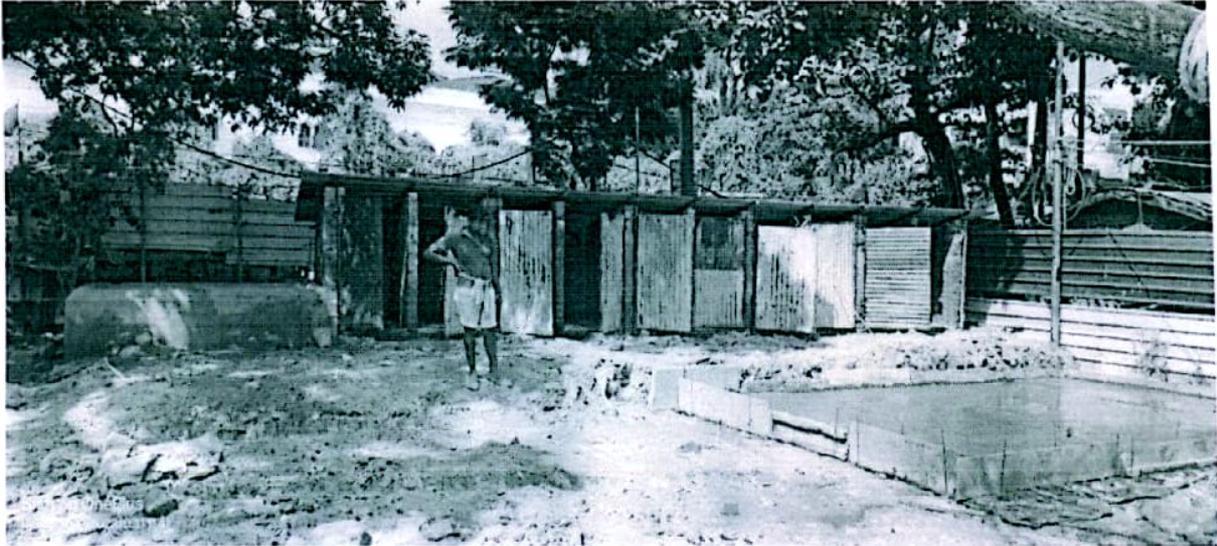
For SIMPLEX INFRASTRUCTURES LTD.

Authorised Signatory

PIC-3: NEWLY CONSTRUCTED OF TEMPORARY LABOUR TOILETS AT REALLOCATED AREA



PIC-4:



For SIMPLEX INFRASTRUCTURES LTD.

Basant Bawa
Authorised Signatory

PHOTOGRAPH'S SHOWING OF PRESENT SITE CONDITION AFTER SITE DEVELOPMENT AS PER APPROVED DRAWINGS AS ON : 22/02/2024

PIC-1



PIC-02



PIC-03



PIC-04





PHOTOGRAPH'S SHOWING ACTION TAKEN FROM OUR END TO CLEAN THE TEMPORARY LABOUR TOILETS AS PER THE INSTRUCTION OF INSPECTION TEAM ON DATED: 17/10/2023

Pic-1

Pic-2



REMOVAL OF WASTE / SLUSH FROM SWEARS WELL CLEARING BY MECHANICAL MEANS.

Pic-3

Pic-4





LEVELING OF TOILET SURROUNDING AREA BY MECHANICAL MEANS



REMOVAL OF BUSHES.



AN ISO 9001 2015
certified company

SIMPLEX INFRASTRUCTURES LIMITED

REGD. OFFICE :

SIMPLEX HOUSE' 27, SHAKESPEARE SARANI, KOLKATA-700 017 (INDIA)
PHONES +91 33 2301-1600, FAX +91 33 2289-1468
E-mail simplexkolkata@simplexinfra.com, Website www.simplexinfra.com
CIN No. L45209 WB 1924 PLC 004969

Certified copy of the Resolution passed at the Meeting of Committee of Directors of M/s. Simplex Infrastructures Limited, held on Monday, 18th September, 2023 at 12.30 p.m. at its Registered Office, Simplex House, 27, Shakespeare Sarani, Kolkata – 700017

“RESOLVED THAT a Power of Attorney (POA) as per draft placed before the Committee be issued in favour of Mr. Ashish Basu, Executive Director of the Company and that Mr. Rajiv Mundhra, Chairman and Mr. S. Dutta, Whole-time Director of the Company be and are hereby severally authorised to execute the said POA and that Common Seal of the Company be affixed on the said POA and signed by any one of the aforesaid Directors and Mr. B.L. Bajoria, Sr. Vice President and Company Secretary who shall counter sign the same in token thereof;

FURTHER RESOLVED THAT Mr. B.L. Bajoria, Sr. Vice President and Company Secretary, be and is hereby authorised to sign the certified copy of the resolutions.”

Certified true copy
For SIMPLEX INFRASTRUCTURES LIMITED

B.L. BAJORIA
SR. VICE PRESIDENT &
COMPANY SECRETARY